

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

SERVICE TAX Appeal No. 10035 of 2013-DB

[Arising out of Order-in-Original/Appeal No 08-24-ST-COMMR-SURAT-II-2012 dated 15.11.2012 passed by Commissioner of Central Excise and Service Tax-SURAT-II]

Enviro Technology Limited

.... Appellant

Plot No. 2413-14, GIDC Estate, Ankleshwar,
BHARUCH, GUJARAT

VERSUS

Commissioner of Central Excise & ST, Surat-ii

.... Respondent

New C.Ex. Building...Opp. Gandhi Baug,
Chowk Bazar, Surat, Gujarat-395001

APPEARANCE :

Shri Suyog Bhavé, Advocate for the Appellant
Shri Tara Prakash, Assistant Commissioner (AR) for the Revenue.

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

DATE OF HEARING/DECISION: 23.11.2022

FINAL ORDER NO. A/11738 / 2022

RAMESH NAIR :

Shri Suyog Bhavé, learned Counsel appearing on behalf of the appellant submits that the case has been settled under SVLDR Scheme 2019. He produced form SVLDRS-4. Accordingly, the appeal is disposed as deemed withdrawn.

(Order dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**